

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 938, 937 & 936 OF 2018
IN DFR NO. 1379 OF 2018**

Dated: 12th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Transmission Company Limited ...Appellant(s)

Vs.

**Central Electricity Regulatory Commission & ...Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Mr. Mridul Chakravarty
Mr. Pallav Mongia for R-3
Mr. Ravi Sharma for R-7

ORDER

**IA NO. 938 OF 2018
(Appln. for condonation of delay in re-filing)**

For the reasons stated in the application, delay in re-filing the appeal is condoned. Application is allowed.

**IA NO. 937 OF 2018
(Appln. for condonation of delay in filing)**

There is 625 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

We have heard learned counsel for the Appellant and learned counsel for the Respondents.

Having heard learned counsel for the parties, we have also perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

IA NO. 936 OF 2018
(Appln. for waiver of court fee)

List the matter on **20.12.2018**. Learned counsel for the respondent may file reply on or before 04.12.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson